

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**Bail Application No. 1270  
FIR No. 476/2020  
PS Rajouri Garden  
U/s 323/341/379/506/34 IPC  
State Vs. Vineet Tetri**

07.07.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

Present : Sh.M.A.Khan, ld. Addl. PP for the State through Video conferencing.  
Sh.A.D. Malik, Ld. Counsel for the applicant/accused.  
None for the complainant.

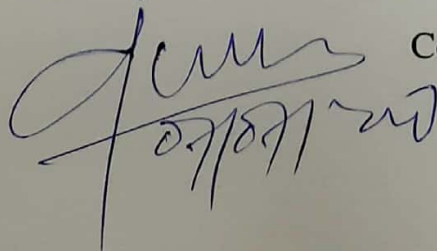
This application u/s 438 Cr.P.C. has been filed on behalf of the applicant/accused for grant of anticipatory bail.

This matter is listed today for physical hearing.

Ld. Counsel for the applicant/accused submits that the counsel for the complainant has informed him and asked him to inform the Court that today he is unable to appear before the Court due to the reason that area where he resides is in containment zone.

Ld. Counsel for the applicant/accused submits that next date may be given as today the counsel for the complainant is also not available.

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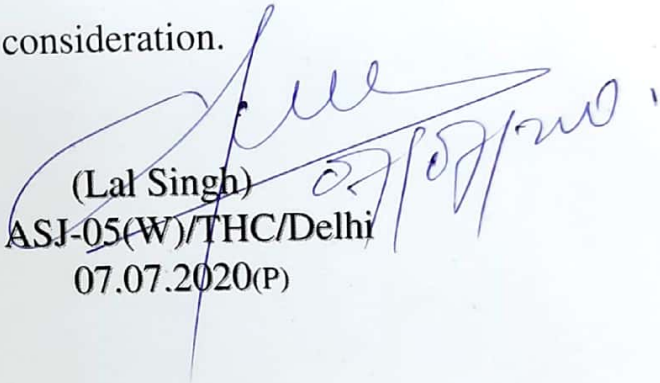
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In view of the above, matter is adjourned for 25.07.2020.

No coercive steps shall be taken against the applicant/accused till the next date of hearing.

Copy of this order be given dasti to Id. Counsel for the applicant/accused, as prayed.

Put up on 25.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
07.07.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**Bail Application No. 1339**

**FIR No. 589/2020**

**PS Paschim Vihar West**

**U/s 307/341/34 IPC**

**State Vs. Jahid**

07.07.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.  
Mohd. Irfan, Ld. Counsel for the applicant/accused through VC.  
Sh.Vishnu Kant, ld. Counsel for the complainant alongwith complainant.  
IO/ASI Mahavir Singh in person.

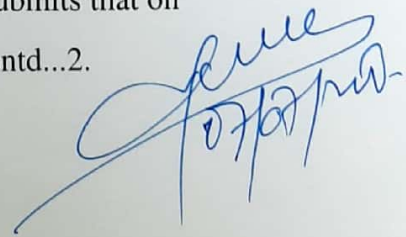
This application u/s 438 Cr.P.C. has been filed on behalf of the applicant/accused for grant of anticipatory bail.

Reply has been received on behalf of ASI Mahavir Singh.

IO submits that in this case, there are four accused persons and one of the accused namely Charanjit Tyagi has been arrested and other accused persons are absconding.

Ld. Counsel for the complainant submits that on

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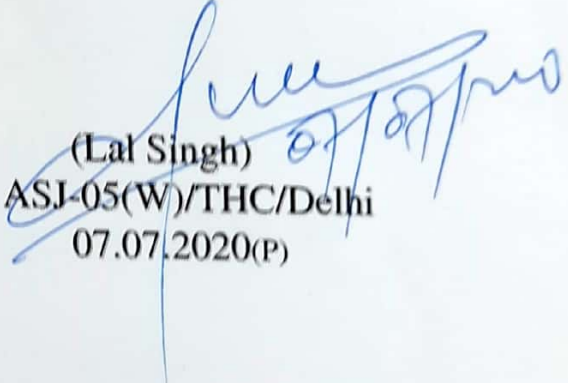
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22.06.2020, the bail application of co-accused Charanjit Tyagi has been dismissed by Id. ASI, NDPS Act, West, Delhi.

Heard for some time.

At the request of Id. Counsel for the applicant/accused, matter is adjourned for 13.07.2020.

Put up on 13.07.2020 for consideration.

  
(Lal Singh)  
ASI-05(W)/THC/Delhi  
07.07.2020(P)



**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**Bail Application No. 1338  
FIR No. 589/2020  
PS Paschim Vihar West  
U/s 307/341/34 IPC  
State Vs. Gulafsha**

07.07.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.  
Mohd. Irfan, Ld. Counsel for the applicant/accused through VC.  
Sh.Vishnu Kant, ld. Counsel for the complainant alongwith complainant.  
IO/ASI Mahavir Singh in person.

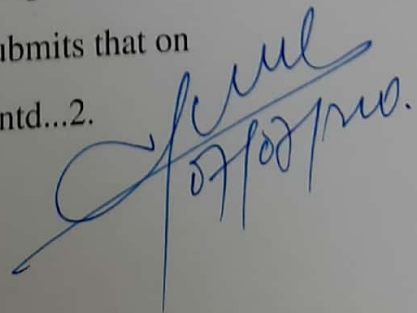
This application u/s 438 Cr.P.C. has been filed on behalf of the applicant/accused for grant of anticipatory bail.

Reply has been received on behalf of ASI Mahavir Singh.

IO submits that in this case, there are four accused persons and one of the accused namely Charanjit Tyagi has been arrested and other accused persons are absconding.

Ld. Counsel for the complainant submits that on

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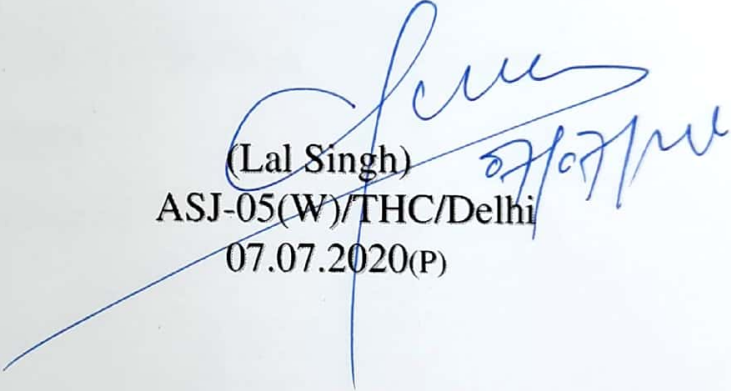
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22.06.2020, the bail application of co-accused Charanjit Tyagi has been dismissed by Id. ASJ, NDPS Act, West, Delhi.

Heard for some time.

At the request of Id. Counsel for the applicant/accused, matter is adjourned for 13.07.2020.

Put up on 13.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
07.07.2020(P)

Bail Application No.1345  
FIR No.567/20  
PS: Rajouri Garden  
State Vs. Ravi @ Ronit  
U/s 25/54/59 Arms Act  
07.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Deepak Kumar Malki, Ld. Counsel for the applicant/accused.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

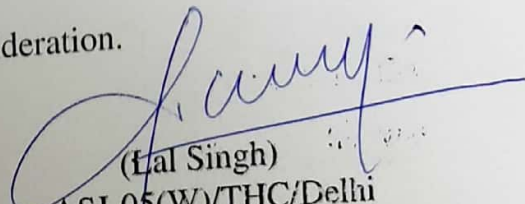
Reply to the above application has been received on behalf of HC Ram Lubhaya alongwith previous involvement report of applicant/accused. Copy of the reply supplied to the Ld. Counsel for the applicant/accused.

Ld. Counsel for the applicant/accused submits that applicant/accused has been booked under the Arms Act and he was arrested on 23.06.2020, while he was on interim bail on other case.

Ld. Addl. PP submits that some assistance is required from IO.

Issue notice to IO of the case for 08.07.2020.

Put up on 08.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
07.07.2020

Bail Application No.1344  
FIR No.124/20  
PS: Moti Nagar  
State Vs. Sandeep @ Chhoto  
U/s 376 IPC

07.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

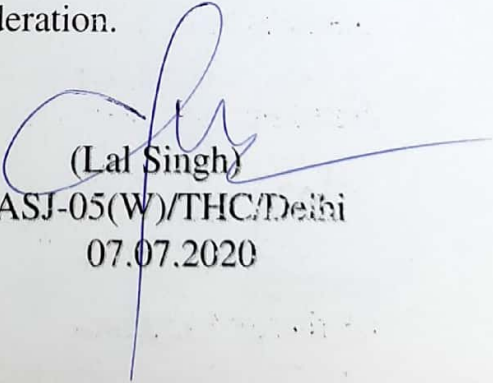
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. V.K. Sharma, Ld. Counsel for the applicant/accused.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

Reply received on behalf of SI Raj Rani.

Notice be issued to prosecutrix/complainant through IO of the case, returnable for 14.07.2020.

Put up on 14.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
07.07.2020



Bail Application No.1340  
FIR No.554/20  
PS: Rajouri Garden  
State Vs. Suraj  
U/s 376/506/328 IPC

07.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Mayank Punia, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

Reply to the above application has been received on behalf of SI Babita.

Issue notice to prosecutrix/complainant through IO of the case, returnable for 13.07.2020.

Put up on 13.07.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
07.07.2020

Bail Application No.1341  
FIR No.386/18  
PS: Patel Nagar  
State Vs. Subhash  
U/s 420/468/471/120B/34 IPC  
07.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Ms. Archana Verma, Ld. Counsel for the applicant/ accused through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

Reply has been received on behalf of SI Manoj Kumar alongwith previous involvement report of applicant/accused.

Ld. Counsel for the applicant/accused submits that son of the applicant/accused namely Tushar Kumar is unwell and medical documents of son of applicant/accused are attached alongwith the application. She further submits that the daughter of the applicant/accused namely Simran is also unable to pay her school fee for last six months.

Issue notice to IO/SHO concerned to verify the medical documents of son of applicant/accused as well as family circumstances of applicant/accused, returnable for 10.07.2020.

Put up on 10.07.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
07.07.2020

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**Bail Application No. 1310**

**FIR No. 137/2020**

**PS Moti Nagar**

**U/s 376/365 IPC**

**State Vs. Chirag**

07.07.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

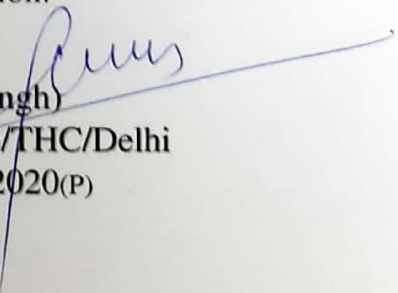
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Neeraj Kumar, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of regular bail.

Ld. Counsel for the applicant/accused submits that IO has informed him that charge-sheet has already been filed in this case. He further submits that however, he is not aware as to in which Court, charge-sheet is pending.

Let charge-sheet be requisitioned for 14.07.2020.

Put up on 14.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
07.07.2020(P)



Bail Application No.1346

FIR No. Not Known

PS: Moti Nagar

State Vs. Ifran

U/s Not Known

07.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh.Amit Kumar Kaushal, Ld. Counsel for the applicant through VC.

This application u/s 438 Cr.P.C., has been filed on behalf of applicant for grant of anticipatory bail.

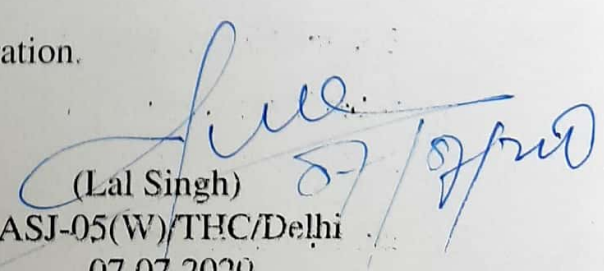
Reply to the above application has been received on behalf of ASI Jamil Khan alongwith previous involvement report of applicant.

It is mentioned in the reply that applicant Irfan S/o Jaseem is involved in number of cases in P.S. Moti Nagar and he is a BC of P.S. Moti Nagar. As per previous involvement report, applicant is involved in 11 cases.

No proper reply has been filed, mentioning whether FIR has been registered or not in this matter.

Issue notice to IO/SHO concerned to file proper reply to the above application, returnable for 10.07.2020.

Put up on 10.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
07.07.2020



**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**Bail Application No. 1337**

**FIR No. 589/2020**

**PS Paschim Vihar West**

**U/s 307/341/34 IPC**

**State Vs. Sameer**

07.07.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.  
Mohd. Irfan, Ld. Counsel for the applicant/accused through VC.  
Sh.Vishnu Kant, ld. Counsel for the complainant alongwith complainant.  
IO/ASI Mahavir Singh in person.

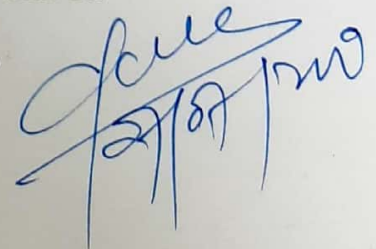
This application u/s 438 Cr.P.C. has been filed on behalf of the applicant/accused for grant of anticipatory bail.

Reply has been received on behalf of ASI Mahavir Singh.

IO submits that in this case, there are four accused persons and one of the accused namely Charanjit Tyagi has been arrested and other accused persons are absconding.

Ld. Counsel for the complainant submits that on

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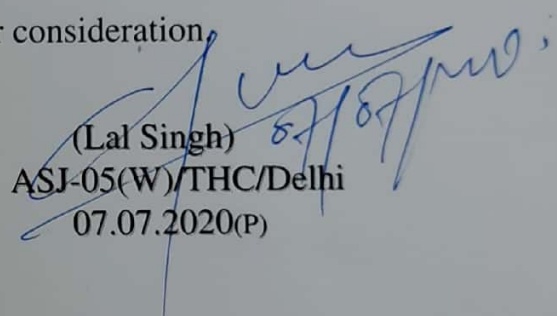
22.06.2020, the bail application of co-accused Charanjit Tyagi has been dismissed by Id. ASJ, NDPS Act, West, Delhi.

Heard for some time.

At the request of Id. Counsel for the applicant/accused, matter is adjourned for 13.07.2020.

Put up on 13.07.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
07.07.2020(P)



IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI

Bail Application No. 1327

FIR No. 556/2020

PS Rajouri Garden

U/s 392/397/34 IPC

State Vs. Pintu

07.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roster dated 30.06.2020 of I.d. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Id. Addl. PP for the State through VC.  
Sh. Hemant Kumar Singh, Proxy Counsel for Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of bail.

Reply has been received on behalf of SI Vikas Fageria.

Proxy counsel for the applicant/accused seeks adjournment as today main counsel is not available.

Put up on 15.07.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/IHC/Delhi  
07.07.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**FIR No. 52/2020**

**PS Paschim Vihar West**

**U/s 354/354A/509 IPC**

**State Vs. Ayush Aggarwal**

07.07.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

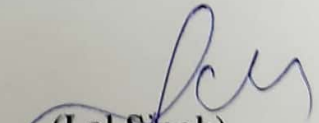
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Sandeep Yadav, Ld. Counsel for the  
applicant/accused through VC.

This application u/s 438 Cr.P.C. has been filed on behalf of the applicant/accused for grant of anticipatory bail.

Reply has not been received to the above application.

Issue notice to the IO/SHO concerned to file reply to the above application, returnable for 13.07.2020.

Put up on 13.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
07.07.2020(P)



**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**Bail Application No. 1347  
FIR No. 99/2018  
PS Ranjit Nagar  
U/s 392/397/411/34 IPC  
State Vs. Arjun @ Hakla**

07.07.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh. Zea Afroj and Sh. Akhil, Ld. Counsels for the applicant/accused through VC.

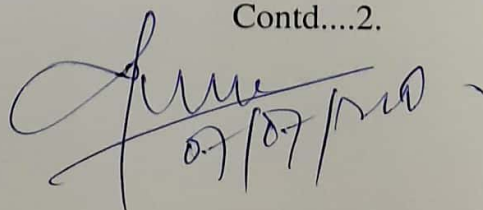
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail for a period of 45 days.

Ld. Counsel for the applicant/accused submits that the present application has been filed in terms of criteria laid down by HPC dt.18.05.2020.

Heard for some time.

Applicant/accused Arjun @ Hakla also filed similar application from the jail through DLSA and in that matter, reply as well as previous involvement report has been received, as per which,

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the applicant/accused is involved in number of cases.

At this stage, Id. Counsel for the applicant/accused submits that he wants to withdraw the present application and he may be permitted to withdraw the same.

In view of the above facts & circumstances and submissions of Id. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

The application is accordingly disposed of.

  
(Lal Singh)

ASJ-05(W)/THC/Delhi

07.07.2020(P)

Bail Application No.1059  
FIR No.397/20  
PS: Patel Nagar  
State Vs. Mayur Hindfurao Salunkhe  
U/s 420 IPC

07.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh.Abdul Rahiman, Ld. Counsel for the applicant/accused.

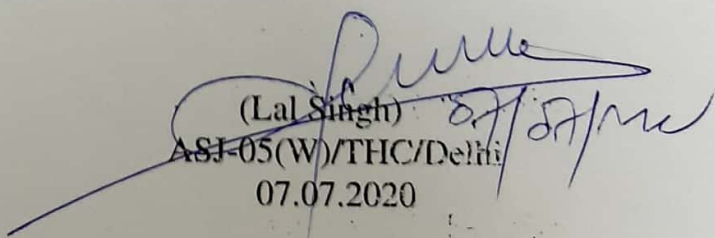
This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

Ld. Counsel for the applicant/accused submits that in the instant matter co-accused have already granted bail. He further submits that in this case the present applicant/accused is on interim bail and same is going to expire on 10.07.2020. He further submits that charge sheet qua some of the accused persons in this case have been already filed.

Issue notice to IO/SHO concerned to file status report of the present case, returnable for 09.07.2020.

In the meanwhile, charge sheet/judicial record be also requisitioned from the concerned court for next date of hearing i.e. 09.07.2020.

Put up on 09.07.2020 for consideration.

  
(Lal Singh)  
ASI-05(W)/THC/Delhi  
07.07.2020

Bail Application No.49/20  
FIR No.30233/19  
PS: Paschim Vihar West  
Sunil Kr. Aggarwal Vs.  
U/s 379/411/34 IPC

07.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

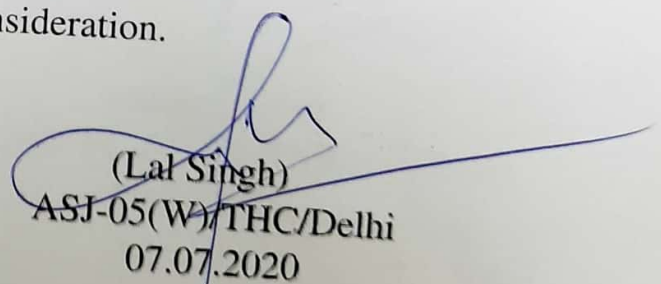
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
None for the applicant/accused.

This application u/s 438 Cr.P.C., has been filed on behalf of applicant/accused for grant of anticipatory bail.

None appeared for the applicant/accused.

In the interest of justice, matter is adjourned for 17.08.2020.

Put up on 17.08.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
07.07.2020



(1)

FIR No.129/16

PS: Mayapuri

State Vs. Tanuj Saini

U/s 395/397/412/174A/34 IPC & 25/54/59 Arms Act

07.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Iqbal Khan, Ld. Counsel for the applicant/accused  
through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

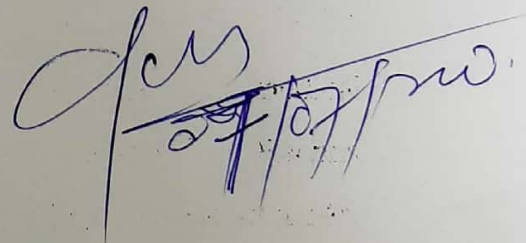
Reply to the above application has been received on behalf of SI Vipin Malik alongwith previous involvement report of applicant/accused as well as verification of medical documents of mother of the applicant/accused Ms.Rachna Taank.

Ld. Counsel for the applicant/accused submits that mother of the applicant/accused has to go undergo surgery on 09.07.2020.

As per previous involvement report, the applicant/accused is shown to be involved in the present case only.

Further in the reply, it is mentioned that the medical documents/health of mother of the applicant/accused namely Smt. Rachna Taank has been verified from the hospital and according to the doctor Ms. Rachna Taank requires surgery as she is suffering from Torsian Ovarian Cryst in her ovary. Alongwith the reply, medical documents, verification report from doctor and statement of two neighbourers are also annexed.

Page 1 of 2

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In view of the above facts & circumstances and considering the medical condition of mother of the applicant/accused, the interim bail application deserves to be allowed only for two weeks.

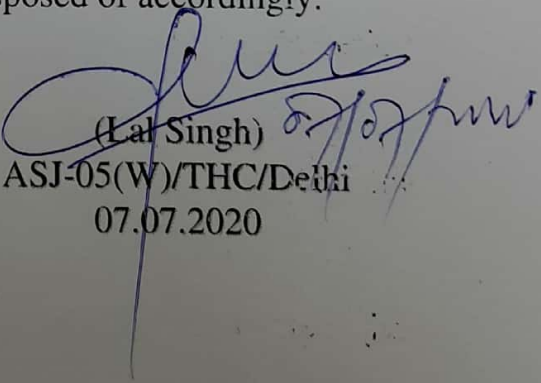
Accordingly, the applicant/accused is admitted on interim bail for a period of two weeks from the date of his release, subject to furnishing personal bail bond in the sum of Rs.50,000/- with one surety in the like amount to the satisfaction of concerned court.

The applicant/accused shall not temper with the evidence and come into contact with the witnesses of the present case during the period of interim bail.

**The applicant/accused shall surrender before the concerned jail superintendent on expiry of interim bail period.**

The copy of this order be sent to concerned jail superintendent.

Application u/s 439 Cr.P.C., is disposed of accordingly.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
07.07.2020

FIR No.211/17  
PS: Moti Nagar  
State Vs. Aas Mohd. @ Ashu  
U/s 392/397/411 IPC & Sec. 25 Arms Act

07.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Ayub Ahmad Qureshi, Ld. Counsel for the applicant/  
accused through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of  
applicant/accused for grant of interim bail.

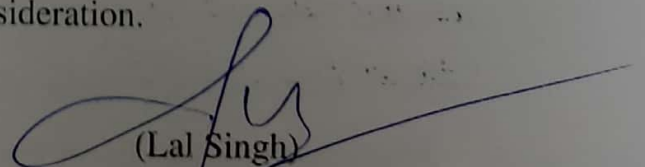
Fresh reply has been received on behalf of SI Naresh Kumar  
alongwith previous involvement report of applicant/accused.

As per previous involvement report, the applicant/accused is  
involved in 44 cases.

Ld. Counsel for the applicant/accused submits that reply as  
well as previous involvement report may be supplied to him on his  
Whatsapp number.

Reader of the court is directed to supply the reply of SI  
Naresh Kumar as well as previous involvement report qua  
applicant/accused to Ld. Counsel for the applicant/accused through  
Whatsapp on the Whatsapp number of counsel for the applicant/accused.

Put up on 18.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
07.07.2020

**FIR No. 522/2017**  
**PS Hari Nagar**  
**U/s 379/328/34 IPC**  
**State Vs. Rajesh Gupta**

07.07.2020

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.  
Sh.Suraj Prakash Sharma, Ld. Counsel for the  
applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of  
the applicant/accused for grant of bail.

Reply has been received on behalf of SI Dhanraj alongwith  
previous involvement report, as per which, the applicant/accused is  
involved in 02 more similar cases.

Heard for some time.

Ld. Counsel for the applicant/accused submits that other two  
co-accused persons are on bail.

Ld. Addl. P.P. submits that assistance of IO is required in this  
case.

**Issue notice to the IO of the case to appear in person in  
the Court on 16.07.2020.**

Put up on 16.07.2020 alongwith main case file for  
consideration.

(Lal Singh)  
ASJ-05(W)/PIC/Delhi  
07.07.2020(P)



**FIR No. 876/2017**

**PS Ranhola**

**U/s 302/308/323/148/149/174A/34 IPC**

**State Vs. Manjit Dabas @ Kalu**

07.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.D.V. Goyal, Ld. Counsel for the applicant/accused through VC.

The matter is listed today for consideration on the application, as filed on behalf of the applicant/accused for extension of interim bail.

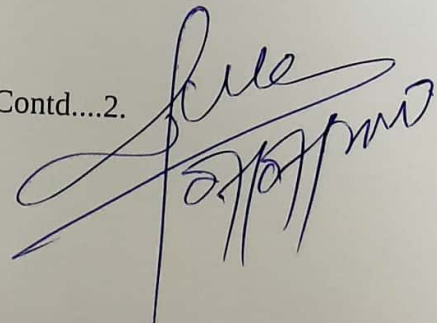
Reply has been received on behalf of SI Amit Kumar alongwith previous involvement report, as per which, the applicant/accused is involved in 01 more case u/s 41.1(A) Cr.P.C.

Ld. Counsel for the applicant/accused submits that the applicant/accused is not involved in any other case and the said kalandra was prepared in this case only.

Report has been received from Jail Supdt., Central Jail no.8/9, Tihar, Delhi, as per which the conduct of the applicant/accused is satisfactory in the Jail.

Issue fresh notice to the Jail Supdt., Central Jail no. 8/9, Tihar, Delhi to file report regarding custody period of the present applicant/accused, returnable for 25.07.2020.

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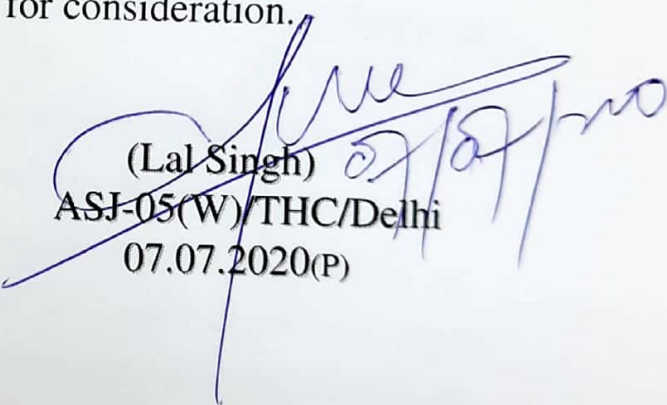
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Notice be also issued to the IO of the case to clarify in which case, the DD no. 27/2018 u/s 41.1(A) Cr.P.C. dt. 15.03.2018 has been prepared against the applicant/accused, returnable for 25.07.2020.

In the meanwhile, the interim bail already granted to the applicant/accused on 16.06.2020 is further extended till 25.07.2020 on the same terms & conditions of order dt. 16.06.2020 and bail bond already furnished is also extended till 25.07.2020.

Copy of this order be sent to the concerned Jail Supdt.

Put up on 25.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
07.07.2020(P)

**FIR No. 482/2016**

**PS Khyala**

**U/s 308/307/506/174A/34 IPC**

**State Vs. Sukhvinder Singh @ Barfi, Prince**

07.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.C.B.Garg, Ld. Counsel for the applicant/accused.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for re-admission of bail to the applicant/accused.

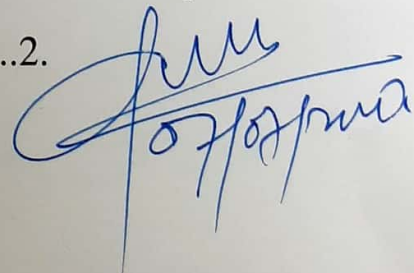
Ld. Counsel for the applicant/accused submits that though this case was listed for hearing through VC, however, he may be heard in person.

Ld. Counsel for the applicant/accused submits that the present applicant/accused was granted bail on 12.07.2017 by Id. ASJ-02, West, THC, Delhi.

He further submits that so far his information, the applicant/accused, at present is stated to be in J.C. in this case also. He further submits that report may be called from the concerned Jail Supdt., Delhi as to in which case, the applicant/accused Sukhvinder Singh @ Barfi @ Prince is in J.C.

Accordingly, issue notice to the concerned Jail Supdt., to

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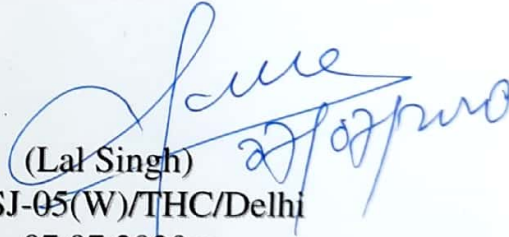


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file report as to in which cases, the applicant/accused is in J.C.,  
returnable for 17.07.2020.

Issue Notice to the IO of the case to file status report of  
the case qua the present applicant/accused namely Sukhvinder Singh  
@ Barfi @ Prince, on the next date of hearing.

Put up on 17.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
07.07.2020(P)



**FIR No. 99/2018**  
**PS Ranjit Nagar**  
**U/s 392/397/411/34 IPC**  
**State Vs. Arjun @ Hakla**

07.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.R.P.Sarwan, Ld. Legal aid Counsel for the  
applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail for a period of 45 days.

Reply alongwith previous involvement report of the applicant/accused received, as per which, the applicant/accused is involved in number of cases.

Heard for some time.

Put up on 13.07.2020 for consideration.

(Lal Singh)  
ASI-05(W)/THC/Delhi  
07.07.2020(P)

FIR No.425/19  
PS: Paschim Vihar  
State Vs. Akash Yadav  
U/s 302/307/120B

07.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh.J.K. Sharma, Ld. Counsel for the applicant/ accused  
through VC.  
Sh. Parveen Dabas, Ld. Counsel for the complainant  
through VC.  
ASI Mahavir Singh on behalf of IO/SHO.

This application u/s 439 Cr.P.C., has been filed on behalf  
of applicant/accused for grant of interim bail.

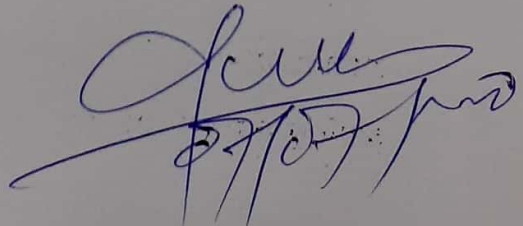
Reply to the above application has been filed ASI  
Mahavir Singh on behalf of SHO, P.S. Paschim Vihar West.

Ld. Counsel for the applicant/accused submits that  
present application has been filed on the medical ground of father of  
applicant/accused.

In the reply it is mentioned that the medical documents  
has not been attached with the application as received by the police  
and hence, the same could not be verified.

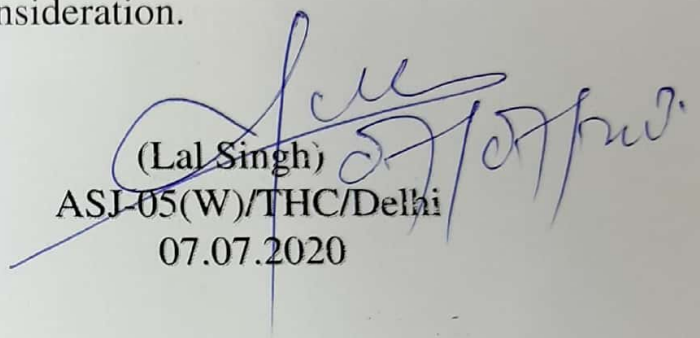
ASI Mahavir Singh submits that he may be supplied the  
medical documents of father of the applicant/accused for verification.

At this stage, copy of medical documents of father of the



applicant/accused are supplied to ASI Mahavir Singh for verification and verification report be filed on 15.07.2020.

Put up on 15.07.2020 for consideration.

  
(Lal Singh)  
ASI-05(W)/THC/Delhi  
07.07.2020

FIR No.119/19

PS: Mundka

State Vs. Rajesh @ Rinku

U/s 395/397/506/34 IPC & Sec.25/27/54/59 Arms Act

07.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Gaurav Vats, Ld. Counsel for the applicant/accused.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

Though this case was listed today for hearing through VC. However, Ld. Counsel for the applicant/accused submits that he may be heard in person.

Reply has already been received on behalf of SI Bishambhar Dayal alongwith previous involvement report. As per which the applicant/accused is involved in three other cases apart from the present case.

Ld. Counsel for the applicant/accused submits that in this case charge has not been framed as yet.

Heard for some time.

At this stage, Ld. Counsel for the applicant/accused submits that he withdrawing the present application and he may be permitted to withdraw the same.

In view of the above facts & circumstances as well as subraissions of Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

Application u/s 439 Cr.P.C., as filed on behalf of applicant/accused is disposed of accordingly.

Copy of this order be given dasti, as prayed.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
07.07.2020

*[Handwritten signature]*  
C-114874/18  
Rajesh @ Rinku  
Delhi



**FIR No. 636/2019**  
**PS Nihal Vihar**  
**U/s 307/34 IPC & 25/27 Arms Act**  
**State Vs. Narender Sharma @ Akhtar**

07.07.2020

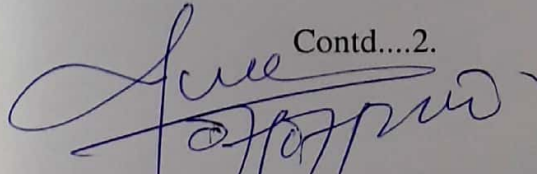
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Nitin Vashisht, Ld. Counsel for the applicant/accused  
through VC.  
IO/SI Amit Nara in person.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail on the medical ground of father of the applicant/accused.

IO/SI Amit Nara has filed fresh reply to the above application alongwith previous involvement report and as per previous involvement report, the applicant/accused is involved in number of cases.

In the reply, it is mentioned that the medical documents submitted by the applicant/accused were got verified and during inquiry, Dr. Abhishek was also contacted in which he stated that the applicant's father is suffering from disc problem and after surgery, he will require 2-3 days of hospitalization and thereafter, bed rest in his house. As per reply, Dr. Abhishek further stated that in most cases, wife or husband of the patient take care of their partner and there is no insistence on male member of the family.

Further in the reply, it is mentioned that reply regarding family members of the applicant/accused is also made and it was found

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that there are 04 members in the family including applicant/accused, his mother, father and sister and the sister namely Renu is an educated responsible adult member of the family.

IO submits that he is IO in three cases in which applicant/accused is involved and in all these three cases, he is in J.C. Moreover, the date of surgery has not been fixed as yet as the doctor has orally told him that the date of surgery is being changed time and again on the part of patient/father of the applicant/accused.

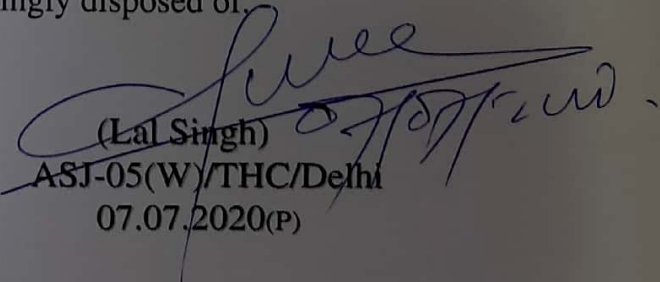
Ld. Counsel for the applicant/accused submits that date of operation/surgery has been changed due to want of verifications of medical documents and now he will ascertain the fresh date of surgery of father of the applicant/accused.

Heard for some time.

At this stage, ld. Counsel for the applicant/accused submits that he wants to withdraw the present application and he may be permitted to withdraw the same with liberty to file afresh.

In view of the above, the present application is dismissed as withdrawn with liberty to file afresh.

The application is accordingly disposed of.

  
(Lal Singh)

ASJ-05(W)/THC/Delhi

07.07.2020(P)

FIR No.162/15

PS: Ranhola

State Vs. Neeraj @ Abhisek

U/s 302/307/34 IPC

07.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Sandeep Gupta, Ld. Counsel for the  
applicant/accused through VC.

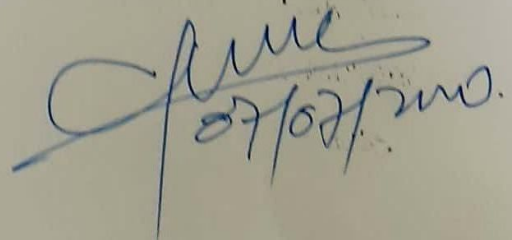
This bail-cum-clarification application has been filed on behalf of applicant/accused Neeraj @ Abhisek.

On 02.07.2020, Ld. Counsel for the applicant/accused submitted that inadvertently in the heading of the application name of the applicant/accused has been wrongly mentioned as Rohit @ Poly instead of Neeraj @ Abhisek. He also submitted that the present application is on behalf of applicant/accused Neeraj @ Abhisek.

Ld. Counsel for the applicant/accused submits that in this case, the applicant/accused is already on bail. However, during trial he was arrested in some other case and hence, the production warrant was issued by this court and hence, he could not be released till date

I have perused the file.

Perusal of file shows that applicant/accused Neeraj @ Abhisek was admitted on bail vide order dated 18.09.2018 by Hon'ble High Court of Delhi, in bail application no.1692/18. Further, the bail





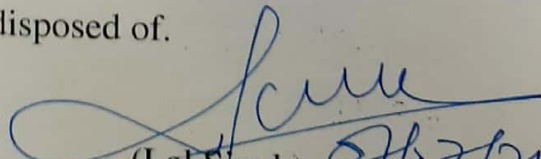
bond of the applicant/accused Neeraj Kumar @ Abhisek was accepted on 25.09.2018. Perusal of order dated 29.11.19 shows that in this case, all the accused were on bail except accused Rakesh Kumar and Vicky @ Thakkar. Thereafter, the matter was listed on 06.03.20 and on said date, accused Neeraj Kumar @ Akshay was absent. Further on 06.03.20, Sh.Ramneet Kumar, Ld.Counsel for the applicant/accused Neeraj Kumar @ Abhisek submitted that accused Neeraj Kumar @ Abhisek has been arrested in FIR No.706/19 P.S. Uttam Nagar u/s 307 IPC and he is lodged in jail no.8, Central Jail Tihar.

Thus, on 06.03.2020 this court has issued production warrant against accused Neeraj Kumar @ Abhisek for 14.04.2020.

**Therefore, in this case bearing FIR No.162/15 P.S. Ranhola, the applicant/accused Neeraj Kumar @ Abhisek is on bail.**

Let copy of this order be sent to concerned jail superintend.

Application is accordingly disposed of.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
07.07.2020



FIR No.887/06  
PS: Punjabi Bagh  
State Vs. Satyawar @ Sonu &Ors.  
U/s 302/307 IPC

07.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Gulab Chander Yadav, Ld. Counsel for the applicant/  
accused through mobile phone on the phone of Reader.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

This case was listed today for hearing through VC, however, counsel for the applicant/accused submits that he is still in Jaunpur(UP) and due to that he could not through VC as there is some Internet connection problem in Jaunpur (UP). Thus, he was heard on phone.

Reply has already been received on behalf of Inspector Pankaj Kumar alongwith previous involvement report and as per which the applicant/accused is involved in 15 cases including the present case.

Ld. Counsel for the applicant/accused submits that copy of reply and involvement report may be sent to him through Whatsapp on his whatsapp number. Ld. Counsel for applicant/accused seeks adjournment and requested to list the matter for some other day, for arguments.

Reader is directed to send the copy of reply and involvement report of the applicant/accused to counsel for the applicant/accused through Whatsapp on the whatsapp number of counsel.

Put up on 18.07.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
07.07.2020

**FIR No. 119/2019**

**PS Mundka**

**U/s 395/397/506/120B/412/34 IPC & 25/27/54/59 Arms Act  
State Vs. Manish @ Ajay @ Bhola**

07.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Himanshu Saxena, Ld. Counsel for the  
applicant/accused.

This application has been filed on behalf of the  
applicant/accused for filing status report/custody warrant from Jail.

Though this matter is listed today for hearing through  
VC, however, Id. Counsel for the applicant/accused requests to hear  
physically.

Reply has been filed by SI Ramesh Kumar.

Copy supplied to Id. Counsel for the applicant/accused.

Issue notice to the concerned Jail Supdt. to file report as  
to in how many case, the applicant/accused is in custody as well as  
period of custody and conduct report, returnable for 10.07.2020.

Put up on 10.07.2020 alongwith main bail application,  
which is also listed for 10.07.2020, for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
07.07.2020(P)

FIR No.389/19

PS: Punjabi Bagh

State Vs. Mohd. Iqram @ Arif

U/s 302 IPC & Sec. 25/27 Arms Act

07.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Ashutosh Bhardwaj, Ld. Counsel for the  
applicant/accused through VC.

This application u/s 439 Cr.P.C., has been filed on behalf  
of applicant/accused for grant of interim bail.

Report has been received on behalf of Dy.  
Superintendent Jail No.10, Rohini, mentioning therein that medical  
officer incharge has sought grant of two working days time in order  
to submit medical status report of applicant/accused.

**Issue fresh notice to concerned jail  
superintendent/superintendent central jail No.3, Rohini, to file  
medical status report of the applicant/accused, returnable for  
13.07.2020.**

Put up on 13.07.2020 for consideration.

1/2

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
07.07.2020



FIR No.278/16  
PS: Patel Nagar  
State Vs. Gaurav @ Sunny  
U/s 302 IPC

07.07.2020

Present : Sh.M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh.Akhil Sharma, Ld. Counsel for the applicant/accused  
through phone on the phone of Reader of this court.

This application u/s 439 Cr.P.C., has been filed on behalf  
of applicant/accused for grant of interim bail.

Ld. Counsel for the applicant/accused could not connect  
VC, hence, he was heard through phone on the phone of Reader of  
this court.

Assistant Ahlmad submits that the file of the bail  
application which was filed earlier to the present application could  
not be traced.

Therefore, put up on 13.07.2020 alongwith the said file  
of bail application which was filed earlier to the present application.

Put up on 13.07.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
07.07.2020



**FIR No. 114/2019**  
**PS Punjabi Bagh**  
**U/s 392/397/365/342/411/34 IPC**  
**State Vs. Jitender @ Jitu**

07.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Mohd. Ali and Sh. Girish Bhardwaj, Ld. Counsels for  
the applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of regular/interim bail.

On 27.06.2020, Ld. Counsels for the applicant/accused  
submitted that another application u/s 439 Cr.P.C. for grant of bail  
was filed on behalf of the applicant/accused before lock-down.

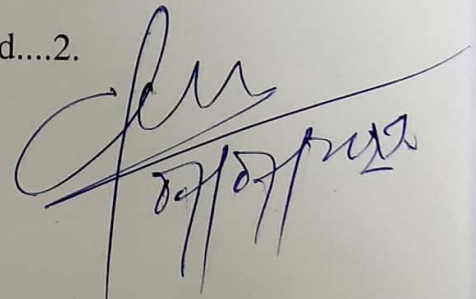
Ld. Counsels for the applicant/accused further submit  
that the abovesaid regular bail application as filed on behalf of the  
applicant/accused before lock-down, may be kept pending.

Reply has not been received in the instant application.

Ld. Counsels for the applicant/accused submit that the  
father of the applicant/accused is unwell and due to some inadvertent  
mistake, they could not annexed the medical documents of father of  
the applicant/accused.

At this stage, Ld. Counsels for the applicant/accused that

Contd....2.

A handwritten signature in blue ink, followed by the date '07/07/2020' written in the same ink. The signature is stylized and appears to be 'Jitender'.

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they are withdrawing the present application and they may be permitted to withdraw the same with liberty to file afresh.

In view of the above facts & circumstances as well as submissions of Id. Counsels for the applicant/accused, the present application is dismissed as withdrawn with liberty to file afresh.

The present application is accordingly disposed of.

(Lal Singh)  
ASL-05(W)/THC/Delhi  
07.07.2020(P)

